(ख) क्या अन्य ऐसी रेयन फैक्टरियों को रासायनिक कारखाने माना जाता है अथवा कपड़ा कारखाने और यदि इस प्रकार के कुछ कारखाने रासायनिक कारखाने माने गये हैं तो तत्संबंधी विस्तृत जानकारी क्या है ?

उद्योग मंत्री (श्री जार्ज फर्नांडीज) : (क) और (ख). जी हां । लाइसेंस देने के प्रयोजन से उद्योग (विकास एवं विनियमन) अधिनियम, 1951 के अधीन कुछ उद्योगों का वर्गीकरण किया गया है । यह वर्गीकरण इस अधिनियम की प्रथम अनुसूची में दिया गया है । मैसर्स ग्वालियर रेयन, नागदा (मध्य प्रदेश) वस्त्रों, वस्त्र-मशीनों व विसकोज, स्टेपल फाइबर का उत्पादन कर रहे हैं । इनमें से प्रत्येक उद्योग को प्रथम अनुसूची की विभिन्न मदों के अधीन औद्योगिक लाइसेंस जारी किये गये हैं । केवल विसकोज फाइबर के मामले में प्रथम अनुसूची की मद सं0 23 अर्थात् वस्त्र के अधीन वर्ष 1957 में लाइसेंस जारी किया गया था क्योंकि फाइबर का अन्तिम उपयोग वस्त्र उद्योग में होता था । इसी प्रकार से विसकोज स्टेपल का उत्पादन करने वाले अन्य एकक अर्थात् साउथ इंडिया विसकोज के पास भी ऐसा ही एक लाइसेंस है । उद्योग (विकास एवं विनियमन) अधिनियम के अधीन ऐसा कोई अन्य प्रावधान नहीं है जिसके अधीन किसी उद्योग को एक खास उद्योग घोषित किया जाये ।

2. वस्तुत: विसकोज स्टेपल फाइबर रसायन कारखानों की श्रेणी में आता है और वर्ष 1962 के पश्चात् से इसे इसी श्रेणी में लाइसेंस दिये गये हैं । विसकोज फाइबर के सभी नये एककों को प्रथम अनुसूची की मद–19 के अधीन लाइसेंस दिये गये हैं । वर्ष 1960 से पूर्व के लाइसेंस शुद्धा सभी पुराने एकक प्रथम अनुसूची की मद-23 अर्थात् वस्त्र के अधीन आते हैं ।

Transfer of Technical know-how from the larger to the Small Scale Industries

438. SHRI SHAMBHUNATH CHATURVEDI: Will the Minister of INDUSTRY be pleased to state:

(a) whether under the scheme of phasing out of production programme of existing large scale industries in areas of consumer's items which can be manufactured easily by the small scale industries, there is provision for the transfer of technical know-how from the larger to the small scale units; and

(b) if so, the terms and conditions thereof?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b) Paragraph 19 of the Statement on Industrial Policy laid before Parliament on 23rd Decemeber 1977 clarifies the policy relating to regulation of the activities of large industrial units engaged in the manufacture of items reserved for small scale sector. Where large scale units, whether belonging to large houses or not, are already engaged in the manufacture of items since reserved for small-scale sector, there will be no expansion in their capacity. On the other hand, the share of these units in the total capacity of these items will be steadily reduced and that of small-scale and cottage sector increased. Any transfer of technical know-how from large-scale to small-scale units would be dependent on mutual agreements entered into between small-scale and large-scale units for the purpose.

Area of the likely fall of American Skylab Debris

439. SHRIMATI MRINAL GORE:
DR. BAPU KALDATE:
SHRI P. K. KODIYAN:

Will the Minister of SPACE be pleased to state:

(a) whether it is a fact that the space recorder at the Holkar Science College at Indore has suggested certain measures in the area of the likely fall of the American skylab debris in many parts of Maharashtra, M.P., Orissa, Gujarat, Andhra and West Bengal;

(b) if so, the details thereof;

(c) whether Government have given due consideration to these suggestions; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) Government is not aware of the measures suggested by the Holkar Science College, Indore, in regard to the fall of debris from the American Skylab satellite.

(b) to (d). Does not arise.

Underground activities in North Eastern Region

440. SHRI N. TOMBI SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that activities of the underground in the North